Regarding MNREG Scheme in West Bengal

SHRIMATI BAG MITALI (ARAMBAG): Namaskar, Chairman Sir. I thank you for allowing me to raise an issue.

A lot has been fondly spoken on the Constitution on the occasion of celebrating the 75th anniversary of the constitution. According to the National Rural Employment Guarantee Bill 2005, if a labourer fills up a form in the Panchayat, he is guaranteed to get work and this was implemented in 2006. It also mentions that if the government fails to assign him to work within 15 days, they will be compensated with an allowance. That didn't materialise; many didn't even get the money they owed under the MGNREGA scheme. People with 100% disability are also being deprived of the services that they rightfully deserve because their biometrics do not match. If the biometric does not match, Aadhaar will not match as well, and that will stall their benefits.

HON. CHAIRPERSON: MGNREGA is a demand-driven scheme. Whatever amount will be demanded by your State will be given by the Government of India after you submit the Utilisation Certificate.

SHRIMATI BAG MITALI: I want to emphasize the fact that this is not only a problem in my constituency but a problem in many constituencies. Though many people have 100% disability, their biometrics don't match, and consequently, they are unable to get an Aadhaar card and a bank account. Thus, they are not getting the benefits and services they should rightfully get. Why should their lives be lost in the abyss of darkness just because of an Aadhaar fiasco? Even people with disability have the right to live a standard life. The government should immediately take steps regarding this.

Thank you for allowing me to speak again in the Parliament.